

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

RSA No. 1253 of 2017 (O&M)

Next Date of hearing- 20.01.2020

Dr. Pawan Kumar Garg. ...Petitioner(s)

Versus

Suresh Walia and ors....Respondent(s)

Petition/Appeal U/s 151C.P.C. and other relevant provision of CPC.

To,

**Respondent No. 1 : Suresh Walia s/o Sh. Ram Sarup Walia,
r/o H. No. 1298, Jand Gali, Patiala**

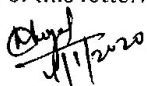
In the above titled petition/appeal, the respondent(s)/defendant(s) could not be served in ordinary process. It is ordered that the respondent(s)/defendants should appeal in person or through counsel on 20.01.2020 at 10 A.M. Sharp.

For details log on to www.highcourtchd.gov.in

(NOT TO BE PUBLISHED IN NEWSPAPER)

The above Court notice is forwarded to the Manager, The Tribune and Punjab Kesri for publication and necessary compliance. Copy of the publication be sent to this Court before the next date of Hearing i.e. 20.01.2020.

Publication charges will be paid/deposited by the bearer of this letter.


Superintendent RSA
For Registrar Judicial
Punjab and Haryana High Court,
Chandigarh.

